

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 136 & 137 OF 2017 IN
DFR NO. 255 OF 2017**

Dated: 30th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Kanade Aqua Farm Pvt. Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant S. Kenjale
Mr. Nishant

Counsel for the Respondent(s) : Mr. Buddy A. Ranaganadhan
Mr. Raunak Jain for R-1

Ms. Yukti Anand for R-2

ORDER

Learned counsel for the Appellant seeks some more time and states that last opportunity may be given to the appellant to furnish bank guarantee as directed by the Bombay High Court. If the bank guarantee is not furnished within that period, appropriate orders may be passed.

We grant last opportunity to the appellant to furnish bank guarantee and comply with the Bombay High Court's order. Needless to say that if the Bombay High Court's order is not complied with before the next date of hearing, we will have to dismiss the appeal.

List the matter on **11.10.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**